

subjects, the number of candidates in several subjects would be too small. The examination in that case would split, as it were, into a large number of separate examinations. Therefore, subjects in which the number of competing candidates is relatively small should be avoided unless there are strong reasons to the contrary. The Committee also recommended that subjects which are of a highly specialised character or which are likely to be offered by only a very limited number of candidates should not be included in the list. However, on the recommendations of the Estimates Committee of 7th Lok Sabha, the scheme of the Civil Services Examination is being reviewed in consultation with the Union Public Service Commission and the inclusion of various subjects among the optionals of the examination will also be part of the review.

(c) As regards the number of Doctors selected in the I.A.S. and I.P.S. during the last three years, the information is given below :

Year	1982	1983	1984
I.A.S.	2	4	2
I.P.S.	1	—	3

[*Translation*]

**Use of Hindi in official work in  
Supreme Court**

6786. SHRI C. JANGA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's policy is to use Hindi in official and other works;

(b) whether it is a fact that most of the proceedings in Supreme Court are conducted in English in accordance with article 348(1) of the Constitution but majority of the population is unable to understand the proceedings of the court as they do not know English; and

(c) whether Government will take initiative to pave the way for the introduction of Hindi in the work of the Supreme

Court keeping in view the wishes of the people ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : (a) to (c) In accordance with Article 348 (1) of the Constitution all proceedings in the Supreme Court shall be in the English language until Parliament by law otherwise provides. No act has been made in this connection. Hindi along with English is used only in 4 High Courts of the country so far therefore at present it will not be advisable to disturb the existing procedure.

**Facilities provided to freedom fighters**

6787. SHRI K.N. PRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of facilities being provided by the Government to freedom fighters;

(b) whether freedom fighters have also been divided into different categories and whether there is any disparity in the matter of facilities being provided to different categories; and

(c) if so, the reasons therefore ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a), (b) & (c) Besides grant of pension @ Rs. 500/- p.m. to them, freedom fighters drawing pension from Central revenues have recently been granted free travel facilities by Railways for self and spouse either between any two Railway Stations or for a number of places on a circular route as given in the Railway Time-Tables. No distinction between one class of freedom fighters and another has been made in the matter of travel facilities recently granted.

An appeal has also been made to the State Governments to consider grant of appropriate travel facilities to the freedom fighters drawing pension only from State revenues.

Other facilities such as medical facilities, educational facilities for children of freedom fighters etc. are given by most of the State Governments/UT Admns.

[English]

#### Indigenous Thorium and Uranium

6788. SHRI PRATAP BANU SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether India has developed indigenous know-how to process Uranium and Thorium as fuel for our Nuclear Power plants;

(b) if so, the details thereof; and

(c) how many units are using the indigenous fuel ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE ((SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir

(b) & (c) All the pressurised heavy water power reactors, namely the units at Rajasthan Atomic Power Station and Kalpakkam use indigenously developed and produced uranium fuel. Even for the Tarapur Power Station, the fuel elements are fabricated in India from imported uranium hexafluoride. For the Fast Breeder Test Reactor, all the fuel including the thorium blanket has been produced indigenously.

#### Engine for the army tank

6789. SHRI PRAKASH V. PATIL : Will the Minister of DEFENCE be pleased to state :

(a) whether the production of wholly Indian tank for the armed forces has been prolonging year after year;

(b) if so, when was the project taken in hand and the causes for delay;

(c) whether the engine of the tank has finally been cleared for acceptance for the

new tank;

(d) if not, what are the deficiencies and by what time this will be completed; and

(e) whether the delay in production of Indian tank has forced us to resort to import ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) MBT Arjun for the Indian Armed Forces is under development by DRDO. Production will start only after the development and trials are complete.

(b) The project of development of MBT Arjun was taken up in 1974. The project is on schedule.

(c) The indigenous engine for MBT is still under development. The engine will be cleared for production only after the development and trials are completed satisfactorily.

(d) Does not arise.

(e) As the programme is on schedule the question of delay does not arise.

#### Extradition treaties

6790. SHRI SHANTARAM NAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of new extradition treaties signed during the course of last year and the names of those countries; and

(b) the salient features of these treaties ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K R. NARAYANAN) : (a) None, Sir.

(b) Does not arise.